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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 60 (RE-2007)/2004-2009
NEW DELHI, DATED THE 4th October, 2007

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In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I :

1. Second sub-paragraph of paragraph 4.22 stands replaced by the following sub-paragraph:

"However, in case of import of spices for VA purpose like crushing / ***grinding*** / sterilisation or for manufacture of oils and oleoresins of pepper, cardamom and chillies and not for simple cleaning, grading, repacking etc., EO shall be fulfilled within 120 days ***from the date of importation of first consignment. In case of import of spices (other than pepper, cardamom and chillies) for manufacture of spice oils and oleoresins, EO shall be fulfilled within 12 months from the date of issuance of advance authorisation.***"

This issues in Public interest.

Sd/-

(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

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